

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.**

ORIGINAL APPLICATION NO. 962 OF 2006.
ALLAHABAD THIS THE 20TH DAY OF SEPTEMBER 2006.
HON'BLE MR. JUSTICE KHEM KARAN, V.C.

Smt. Kawalwasiya
W/o late Jamuna Prasad
R/o Village Akauni Post Snghpur,
District Ballia.

.....Applicant

(By Advocate: Sri D.C.Dwivedi)

Versus.

1. Union of India, through General Manager, Eastern Railway, Kolkata.
2. District Magistrate Ballia, District Ballia.
3. The Chief Personnel Officer, Workshop Eastern Railway Kacharapara, 24 (W.B).

.....Respondents

ORDER

Heard Sri D.C. Dwivedi counsel for the applicant on this O.A.

2. The applicant who is widow of late Sri Jamuna Prasad is praying that respondents should be directed to pay to her proper family pension and to consider and dispose of her representation in connection therewith.

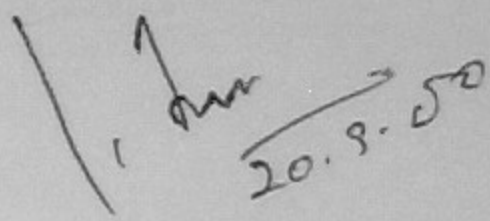
3. It appears that the applicant had earlier approached before the Hon'ble High Court by way of filing writ petition No.51433 of 2000 which the Hon'ble Court disposed of vide order dated 28.11.2000, directing the respondents to consider and dispose of the representation of the applicant for grant of family pension etc. It is stated in the O.A. that after this order of the Hon'ble High Court, the applicant was paid consolidated amount of Rs.84902/- and she also started getting monthly family pension @ Rs. 1135/-. She says that ~~the grant of~~ family pension has not properly been fixed as per Rules and it should be higher to what has been paid and what is being paid to her under the head of family pension. It is complained that representation given to the Authorities for proper fixation



of family pension has also yielded no result so she has come to this Tribunal. Learned counsel for the applicant has submitted that this O.A. may be finally disposed of with a suitable direction to the respondent NO.3 to consider and dispose of the representation of the applicant within a period to be fixed by the Tribunal.

4. This O.A. is finally disposed of with a direction that in case the applicant gives fresh self contained representation within a period of one month from today to the respondent NO.3, namely the Chief Personnel Officer, Workshop Eastern Railway Kacharapara, 24 (West Bengal), he shall consider and dispose of the same in accordance with the Rules within a period of two months from the date such representation is given.

No order as to costs.


Vice-Chairman

Manish/-